

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH, ALLAHABAD.

Allahabad, this the 9th day of September, 2003.

QUORUM : HON.MR.JUSTICE R.R.K. TRIVEDI, V.C.
HON. MR. D. R. TIWARI, A.M.

O.A. No. 13 of 2003

Gore Lal S/O Late Shri Ramchu Yadav R/O 43/6, Vijay Colony,
Dehradun, Uttrakhand.....

..... Applicant.

Counsel for applicant : Sri K.K. Mishra.

Versus

1. Union of India through Ministry of Defence, New Delhi.
2. The Quarter Master General Army Headquarters, Quarter Master General's Branch, DHQ., P.O. New Delhi.
3. The Officer Incharge Military Farms, Dehradun Cantt.
4. Deputy Director of Military Farms Headquarter Central Command, Lucknow.....

..... Respondent

Counsel for respondents : Sri N.C. Nishad.

ORDER (ORAL)

BY HON.MR.JUSTICE R.R.K. TRIVEDI, V.C.

By this O.A. filed under section 19 of A.T. Act, 1985, applicant has challenged the orders passed by the Disciplinary Authority dated 30.9.99 awarding punishment of compulsory retirement on conclusion of the disciplinary proceedings. Appeal against the aforesaid order was preferred by the applicant which was rejected, ^{which} ~~and~~ has also been challenged.

2. This O.A. has been filed on 11.12.2001. The O.A. is time barred. M.A.No.1879/02 has been filed seeking condonation of delay. We have perused the reasons stated in the affidavit filed in support of the application seeking condonation. It is stated that the documents ^{are} lost. However, we are not satisfied with the explanation for this long and inordinate delay. As M.A. seeking condonation of delay has been dismissed, the O.A. is dismissed as time barred.

No order as to costs.